



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Jul/202526/6

DATED: 16/07/2025

Please Note

- I. For the information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jul/202526/6 dated 16/07/2025 of Norms Committee - IV for the year 2025-26 was held on 16/07/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	SERVO PACKAGING LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00002064AM25
RA File Number	252404000005 AM16
Licence No and Date	2510004405/06/08/2015
Norms Committee Decision: The committee considered the case based on the agenda and relevant and decided to ask the firm to attend the personal hearing to explain their case along with the following information: The case stands deferred. 1. App 4E indicating wastage. 2. Details of indigenous input with qty. 3. Net content of each import item in export. The case stands deferred.	

Case No.	2 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00001453AM25
RA File Number	039404000430 AM18
Licence No and Date	0310815384/24/08/2017
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product 'Nootkatone 70 Natural' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product 'Nootkatone 70 Natural' is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.	

Case No.	3 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00002253AM25
RA File Number	039404001105 AM19
Licence No and Date	0310828439/22/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in the NC Meeting No. NC/4/MEET/May/202425/3 dated 29.05.2024, based on documents submitted with the application. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	4 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00001255AM25
RA File Number	039404000327 AM20
Licence No and Date	0310830522/24/07/2019
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	5 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025

HQ File Number	HQRNORM APPLY 00003501AM25
RA File Number	NA
Licence No and Date	0310831208/23/08/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0310831208 dated 23.08.2019, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorisation. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. The case stands deferred.	

Case No.	6 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003503AM25
RA File Number	NA
Licence No and Date	0310831205/23/08/2019
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0310831205 dated 23.08.2019, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorization. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. The case stands deferred.	

Case No.	7 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved

Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM REVIW00004997AM25		
RA File Number	072404000225 AM20		
Licence No and Date	0710115962/31/12/2019		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
INDIAN PERFUMED INCENSE STICKS 9 INCH AGARBATTI (PERFUMED AGARBATHI) PACKING MATERIALS- 14200 KGS)	23605714 Nos. (26229 kg.)	9 INCH RAW AGARBATI (UNPERFUMED)	26754 Kg. (24077829 Nos.)
INDIAN PERFUMED INCENSE STICKS 9 INCH AGARBATTI (PERFUMED AGARBATHI) PACKING MATERIALS –14550 KGS)	23806286 Nos. (26452 kg)	9 INCH RAW AGARBATI (UNPERFUMED)	26982 Kg. (24282412Nos)

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00349894AM22
RA File Number	052304000413 AM20
Licence No and Date	0510413449/24/01/2020
Norms Committee Decision:	
The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents to explain the case.	
The case stands deferred.	

Case No.	9 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM REVIW00004998AM25		
RA File Number	072404000260 AM20		
Licence No and Date	0710116111/11/02/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
INDIAN PERFUMED INCENSE STICKS /8 INCHAGARBATTI (PERFUMED AGARBATHI) PACKING MATERIALS 77093 KGS.)	128250000 Nos. (142500 Kg.)	8 INCH RAW AGARBATHIES (UNPERFUMED)	130815000 Nos. (145350 kg.)
INDIAN PERFUMED INCENSE STICKS /8 INCHAGARBATTI (PERFUMED AGARBATHI) PACKING MATERIALS 62700 KGS.)	113400000 Nos. (114000 kg.)	8 INCHRAW AGARBATHIES (UNPERFUMED)	115668000 Nos. (116280Kg)
INDIAN PERFUMED INCENSE STICKS /8 INCHAGARBATTI (PERFUMED AGARBATHI) PACKING MATERIALS 15675 KGS.)	18500000 Nos. (28500 kg.)	8 INCHRAW AGARBATHIES (UNPERFUMED)	18870000 Nos. (29070 Kg.)
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP			

Case No.	10 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00005005AM25
RA File Number	072404000148 AM21
Licence No and Date	0710117099/06/10/2020
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following information:

- Size in length of import and export.
- Copy of shipping bills and bill of entry.

The case stands deferred.

Case No.	11 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003502AM25
RA File Number	NA
Licence No and Date	0310838971/19/10/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorisation No. 0310838971 dated 19.10.2020, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. • Reason of change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorization. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. The case stands deferred.	

Case No.	12 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	MANMOHAN MINERALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00002043AM25
RA File Number	50AA04001582 AM21
Licence No and Date	5011000064/11/02/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
Manganese Oxides	1 kg	Manganese Dioxides	1.23 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	RICHTER-INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00001321AM25
RA File Number	05AA04032970 AM21
Licence No and Date	0511001811/19/03/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that ad-hoc norms were fixed as applied for in the NC Meeting No. NC/4/MEET/Feb/202223/18 dated 24.02.2023, based on information given with the application and other details as per advance authorisation. Therefore, the committee found no merit for re-fixation in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	14 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	S. No	Import item	Qty. Recommended
SIMECONAZOLE TECH TECHNICAL (SMC)	1 kg	1	FLUOROBENZENE TECHNICAL	0.80 kg.
		2	CHLOROMETHYL TRIMETHYL SILANE TECHNICAL	1.02 kg.
		3	DIMETHYL ACETAMIDE TECHNICAL	1.99 kg.
		4	TRIAZOLE SODIUM SALT TECHNICAL	0.745 kg.
		5	METHYL CYCLO HEXANE TECHNICAL	2.75 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	15 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00002769AM25
RA File Number	03AA040119754 AM22
Licence No and Date	0311009658/21/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0311009658 dated 21.12.2021, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following.

- Reason for the change of norms category from Self-Ratification to self-declaration.
- Detailed justification for norms fixation of a self-ratified Authorization.
- Complete statement of import and export with details of shipping Bills and Bills of Entry.
- The concerned RA is also to provide their comments.

The case stands deferred.

Case No.	16 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003505AM25
RA File Number	NA
Licence No and Date	0311011093/03/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0311011093 dated 03.02.2022, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. • Reason for the change of norms category from Self-Ratification to self-declaration. • Detailed justification for norms fixation of a self-ratified Authorization. • Complete statement of import and export with details of shipping Bills and Bills of Entry. • The concerned RA is also to provide their comments. The case stands deferred	

Case No.	17 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001588AM23
RA File Number	03AX04001468 AM22
Licence No and Date	0311015771/22/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product '<i>Astromusk (DPG) AB08069</i>' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product '<i>Astromusk (DPG) AB08069</i>' is hereby rejected, and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	18 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001589AM23
RA File Number	03AX04001656 AM22
Licence No and Date	0311015772/22/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product '<i>ASTROMUSK (DEP) AB08068</i>' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product '<i>ASTROMUSK (DEP) AB08068</i>' is hereby rejected and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	19 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001590AM23
RA File Number	03AX04001750 AM22
Licence No and Date	0311015773/22/06/2022
Norms Committee Decision: export product '<i>ASTROMUSK (BB) AB08067</i>' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product '<i>ASTROMUSK (BB) AB08067</i>' is hereby rejected, and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	20 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001591AM23
RA File Number	03AX04001654 AM22
Licence No and Date	0311015774/22/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product '<i>ASTROMUSK (IPM)- AB08070</i>' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product '<i>ASTROMUSK (IPM)- AB08070</i>' is hereby rejected, and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	21 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003506AM25
RA File Number	NA
Licence No and Date	0311016867/04/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0311016867 dated 04.08.2022, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. - Reason for the change of norms category from Self-Ratification to self-declaration. - Detailed justification for norms fixation of a self-ratified Authorization. - Complete statement of import and export with details of shipping Bills and Bills of Entry. - The concerned RA is also to provide their comments.	

The case stands deferred.

Case No.	22 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005722AM23
RA File Number	02AX04000580 AM23
Licence No and Date	0211003679/13/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that this case pertains to NC VII. Hence the committee decided to transfer the case to NC VII. The case stands deferred	

Case No.	23 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	24 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved

Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025			
HQ File Number	HQRNORM APPLY 00006425AM23			
RA File Number	03AX04005649 AM23			
Licence No and Date	0311021546/20/02/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S. No	Import item	Qty. Recommended
SIMECONAZOLE TECH TECHNICAL (SMC)	1 kg	1	FLUOROBENZENE	0.80 Kg.
		2	CHLOROMETHYL TRIMETHYL SILANE	1.02 Kg.
		3	DIMETHYL ACETAMIDE	1.99 kg.
		4	TRIAZOLE SODIUM SALT	0.745 Kg.
		5	METHYL CYCLO HEXANE	2.75 Kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	25 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	FAZIL ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00002057AM25
RA File Number	05AX04003433 AM23
Licence No and Date	0511017701/13/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority.	
The case stands deferred.	

Case No.	26 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the % yield on a molar basis supported by technical literature. The case stands deferred.	

Case No.	27 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00009350AM24
RA File Number	03AX04000175 AM24
Licence No and Date	0311023305/03/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in the NC Meeting No. NC/4/MEET/Jan/202324/7 dated February 9, 2024, based on data comparison of other applicants of the relevant period. Therefore, the committee found no merit for re-fixation or enhancement in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	28 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025			
HQ File Number	HQRNORM REVIW00000469AM26			
RA File Number	03AX04000521 AM24			
Licence No and Date	0311024540/14/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
4-CHLORO-2-FLUORO- 5- [(2,2,2-TRIFLUOROETHYL) THIO] PHENOL	1 MT	1	2-FLUOROPHENOL	1.080 MT
		2	N, NDIMETHYLPYRIDINE - 4-AMINE (DMAP)	0.055 MT
		3	DMCC (DIMETHYL CARBAMOYL CHLORIDE)	1.17 MT
		4	DIPHENYL SULFIDE	0.018 MT
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	29 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003507AM25
RA File Number	NA
Licence No and Date	0311024718/20/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has obtained Advance Authorization No. 0311024718 dated 20.06.2023, under the Self-Ratification Scheme (Para 4.07A) from RA- Mumbai. Now, the firm has requested for fixation of norms without mentioning any reason/justification for the norms fixation of the self-ratified authorization. After detailed deliberation, the committee decided to ask the firm to furnish the following. - Reason for change of norms category from Self-Ratification to self-declaration. - Detailed justification for norms fixation of a self-ratified Authorization. - Complete statement of import and export with details of shipping Bills and Bills of Entry. - The concerned RA is also to provide their comments.	

The case stands deferred.

Case No.	30 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005099AM24
RA File Number	08AX04000869 AM24
Licence No and Date	0811009123/17/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	31 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005100AM24
RA File Number	08AX04000810 AM24
Licence No and Date	0811009125/17/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred	

Case No.	32 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected

Party Name	VK Global
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00005178AM24
RA File Number	05AX04001007 AM24
Licence No and Date	0511020539/22/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that the firm had been informed of their availability and site accessibility for a factory visit via email on May 13, 2025, and a reminder on May 14, 2025. However, no response was received from the firm. After detailed deliberation, the committee decided to reject the case and direct the firm to pay customs duty with applicable interest to regularise the subject advance authorisation. The committee also decided to request CLA-Delhi to visit the firm's manufacturing site prior to issuing any advance authorisation in the future. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	33 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00007282AM24
RA File Number	07AX04001370 AM24
Licence No and Date	0711009896/08/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 11.12.2024, to provide the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee has decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.	

Case No.	34 / NC/4/MEET/Jul/202526/6
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Case Status	Case Approved																		
Party Name	STIC ON PAPERS PRIVATE LIMITED																		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025																		
HQ File Number	HQRNORM APPLY 00008305AM24																		
RA File Number	09AX04000995 AM24																		
Licence No and Date	0911006685/02/02/2024																		
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows: Export Item Name: SELF ADHESIVE PAPER (185 GSM +/- 10%) using COATED ONE SIDE PAPER & CLAY COATED KRAFT PAPER Qty.: 1500000 Sq. mt Import Items: <table border="1"> <thead> <tr> <th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr> </thead> <tbody> <tr> <td>1.</td><td>COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS</td><td>1.04 Sq. Mt/Sqmt of export item</td></tr> <tr> <td>2.</td><td>CLAY COATED KRAFT PAPER- VARIOUS GRADES- 80GSM +/- 10% - VARIOUS WIDTHS</td><td>1.04 Sq. Mt/Sqmt of export item</td></tr> <tr> <td>3.</td><td>Hydrocarbon Resins</td><td>0.01224 kg/Sqmt of export item</td></tr> <tr> <td>4</td><td>Thermoplastic Elastomer SIS</td><td>0.00624 kg/Sqmt of export item</td></tr> <tr> <td>5</td><td>Rosin Ester Tackifying Resin / Komotac Resin</td><td>0.00156 kg/Sqmt of export item</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP		S.No.	Item Description	Quantity recommended	1.	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item	2.	CLAY COATED KRAFT PAPER- VARIOUS GRADES- 80GSM +/- 10% - VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item	3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item	4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item	5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item
S.No.	Item Description	Quantity recommended																	
1.	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item																	
2.	CLAY COATED KRAFT PAPER- VARIOUS GRADES- 80GSM +/- 10% - VARIOUS WIDTHS	1.04 Sq. Mt/Sqmt of export item																	
3.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item																	
4	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item																	
5	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item																	

Case No.	35 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	BAYER CROPS SCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025

HQ File Number	HQRNORM REVIW00001745AM26
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred	

Case No.	36 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00009024AM24
RA File Number	03AX04005455 AM24
Licence No and Date	0311031980/11/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product 'Astromusk (DPG) AB08069' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product 'Astromusk (DPG) AB08069' is hereby rejected, and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	37 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00009061AM24
RA File Number	03AX04005456 AM24
Licence No and	0311032055/12/03/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm was initially granted an Advance Authorization for the export product 'ASTROMUSK (IPM) AB08070' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product 'ASTROMUSK (IPM) AB08070' is hereby rejected, and the RA shall ensure that the authorisation is regularised by payment of applicable Customs duty and interest.	

Case No.	38 / NC/4/MEET/Jul/202526/6			
Case Status	Case Approved			
Party Name	BAYER CROPS SCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025			
HQ File Number	HQRNORM REVIW00001744AM26			
RA File Number	03AX04005582 AM24			
Licence No and Date	0311032048/12/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Qty Recommended
SOLOMON OD 300 / SOLOMON 30 OD BETACYFLUTHRIN 8.49% W/W + IMIDACLOPRID 19.81% W/W)	1 Ltr.	1	LUCRAMUL HOT 5902 (Oxirane, 2-methyl-, polymer with oxirane, mono(2-ethylhexyl) ether)	0.159 kg
		2	ARLATONE TV (Polyoxyethylene (40) Sorbitol Peroleate)	0.106 kg.
		3	SILFOAM SC1132 (Polydimethylsiloxane and auxiliary)	0.0053 kg.
		4	ATLOX 4894 (Nonionic proprietary surfactant blend)	0.053kg.
		5	CYCLOHEXANONE STV IN	0.159 kg.

	6	MORWET D-425 (sodium salt of naphthalene sulfonate condensate (NSC)	0.00053 kg.
	7	BUTYLATED HYDR TOLUENE	0.00212 kg.
	8	CITRIC ACID ANHYD.	0.00212 kg.
	9	BETA-CYFLUTHRIN TECHNICAL	0.09074 kg.
	10	IMIDACLOPRID TECHNICAL 94% MIN (-2-Imidazolidinimine, 1-[(6-chloro-3-pyridinyl) methyl]-N-nitro-, (2E)-)	0.2132 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	39 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	BAYER CROPSOURCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM REVIW00001295AM26
RA File Number	03AX04005733 AM24
Licence No and Date	0311032281/18/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and based on the recommendation of the technical authority, the committee decided to re-fix the ad-hoc norms as under:

Export Item	Quantity	S. No	Import item	Qty. Recommended
FOLICUR 250 EC (TEBUCONAZOLE 25.9% W/W EC)	1 Ltr.	1	TEBUCONAZOLE TECHNICAL (- (+-)alpha-[2-(4-Chlorophenyl) ethyl-alpha-(1,1-dimethylethyl)-1H-1,2,4-triazole-1-ethanol)	0.2531 Kg.
		2	SOPROPHOR 796/P (Ethoxylated propoxylatedpolyarylphenol)	0.04127 kg.
		3	LUCRAMOL CO 30 (Castor oil, ethoxylated)	0.06814 kg.

		4	NN Dimethyl decanamide (N,N-dimethyldecan-1- amide)	0.5892 kg.
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The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	40 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00009393AM24
RA File Number	03AX04005918 AM24
Licence No and Date	0311032654/31/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item Name: CLAYFIL - PROCESSED CLAY (Powder)

Qty.: 200 MT

Import Items:

S. no.	Item description	Qty. recommended
1	SMECTITE(Powder)	0.428 MT/MT of export
2	DI (HYDROGENATED TALLOW) DIMETHYLAMMONIUM CHLORIDE(Powder)	0.642 MT/MT of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	41 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025

HQ File Number	HQRNORM APPLY 00000285AM25		
RA File Number	03AX04000159 AM25		
Licence No and Date	0311033134/17/04/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:			
Export item; New V UV PAPER PRINTING INK RED (PIGMENT content 24.5% AND SOLID CONTENT 75.5 %)			
Qty.: 1 Kg			
Import Item;			
S. No.	Description of Items	Qty/Kg	
1	4B ACID(NP-1)	0.09158	
2	BON ACID	0.09292	
3	BUTYLATED HYDROXY TOULENE	0.00218	
4	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.01857	
5	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O ALUMINIUM	0.00109	
6	TALC PC-07	0.02449	
7	GUM ROSIN	0.03875	
8	LITHOSPERSE 7005 CS (Kaolin Clay)	0.03673	
9	ORTHOPHOSPHORIC ACID (COMM)	0.00204	
10	POLYESTER ACRYLATE P	0.05173	
11	POLYESTER ACRYLATE D	0.50021	

12	POLYETHER ACRYLATE (MGA)	0.15027	
13	SODIUM NITRITE	0.03479	
14	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092	
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	42 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000392AM25
RA File Number	05AX04000215 AM25
Licence No and Date	0511025136/23/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. - Coating thickness of Adhesive in GSM. - The SION A: 2866 for the export of Self-Adhesive Paper is published in Handbook of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION. The case stands for deferred.	

Case No.	43 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000492AM25
RA File Number	03AX04000361 AM25
Licence No and Date	0311033479/30/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:

Export Item: New V UV PAPER PRINTING INK ORANGE (PIGMENT content 22% AND SOLID CONTENT 78 %)

Qty.: 1 Kg

Import items:

Sr. No.	Description of Items	Qty/Kg
1	TALC PC-07	0.0222
2	POLYESTER ACRYLATE - D	0.3283
3	POLYESTER ACRYLATE - P	0.3254
4	RP 1035C Diacentanil Orange T 3424 C-82950	0.2273
5	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0333
6	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0278
7	BUTYLATED HYDROXY TOULENE	0.0033
8	SOLSPERSE 39000	0.0412
9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0016

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	44 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000582AM25

RA File Number	03AX04000357 AM25																															
Licence No and Date	0311033646/07/05/2024																															
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows: Export Item; NewV UV PANTONE PAPER PRINTING INK IN VARIOUS COLORS (PIGMENT content 22% AND SOLID CONTENT 78 %) Qty.; 1 kg Import Items; <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Description of Items</th> <th>Qty. (kg.)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>ORGANIC PIGMENT</td> <td>0.2273</td> </tr> <tr> <td>2</td> <td>POLYESTER ACRYLATE - D</td> <td>0.3283</td> </tr> <tr> <td>3</td> <td>POLYESTER ACRYLATE - P</td> <td>0.3254</td> </tr> <tr> <td>4</td> <td>TALC PC-07</td> <td>0.0222</td> </tr> <tr> <td>5</td> <td>LITHOSPERSE 7005 CS (Kaolin Clay)-82441</td> <td>0.0333</td> </tr> <tr> <td>6</td> <td>TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)</td> <td>0.0278</td> </tr> <tr> <td>7</td> <td>BUTYLATED HYDROXY TOULENE</td> <td>0.0033</td> </tr> <tr> <td>8</td> <td>SOLSPERSE 39000</td> <td>0.0412</td> </tr> <tr> <td>9</td> <td>TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM</td> <td>0.0016</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP			Sr. No.	Description of Items	Qty. (kg.)	1	ORGANIC PIGMENT	0.2273	2	POLYESTER ACRYLATE - D	0.3283	3	POLYESTER ACRYLATE - P	0.3254	4	TALC PC-07	0.0222	5	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0333	6	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.0278	7	BUTYLATED HYDROXY TOULENE	0.0033	8	SOLSPERSE 39000	0.0412	9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0016
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9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0016																														

Case No.	45 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved

Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000583AM25
RA File Number	03AX04000059 AM25
Licence No and Date	0311033647/07/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

S. N.	Export Product	S.N	Description of Items	Qty.Per Kg
1	CYAN OFFSET INK WITH DRIER [19% +/- 3% PIGMENT & 37% +/- 3% SOLID RESIN] Qty.: 1 Kg	1	PIGMENT FLUSHES CYAN (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK.(30%+/-2% PIGMENT AND 36%+/-2%SOLID RESIN)	0.59
		2	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.26
		3	POLYETHYLENE WAX	0.05
		4	COXI-OXIRETARDER	0.01
		5	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.01
		6	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		7	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
		8	HEAVY MINERAL OIL	0.05
		9	PACKING MATERIAL: PLASTIC INK CARTRIDGE R2 BLACK COLOR,COMPLETE WITH US-STAND CAP AND PISTON	Net To Net

2	MAGENTA OFFSET INK WITH DRIER [18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN] Qty.: 1 Kg	10	PIGMENT FLUSHES MAGENTA (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN)	0.61
		11	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.24
		12	POLYETHYLENE WAX	0.05
		13	COXI-OXIRETARDER	0.01
		14	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
		15	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		16	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
		17	HEAVY MINERAL OIL	0.05
3	YELLOW OFFSET INK WITH DRIER [16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN] Qty.: 1 Kg	18	PACKING MATERIAL: PLASTIC INK CARTRIDGE R2 BLACK COLOR, COMPLETE WITH US-STAND CAP AND PISTON	Net To Net
		19	PIGMENT FLUSHES YELLOW (DISPERSED INNON-AQUEOUS MEDIA) FOR PRINTING INK.(23%+/-2% PIGMENT AND 40%+/-2%SOLID RESIN)	0.62
		20	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.2
		21	POLYETHYLENE WAX	0.05
		22	COXI-OXIRETARDER	0.01

		23	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
		24	HEAVY MINERAL OIL	0.07
		25	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		26	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02
		27	PUMPABLE ORANGE FLUSH(PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)	0.01
		28	PACKING MATERIAL : PLASTIC INK CARTRIDGE R2 BLACK COLOR ,COMPLETE WITH US-STAND CAP AND PISTON	Net To Net
4	BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3% SOLID RESIN) Qty.: 1 Kg	29	CARBON BLACK	0.19
		30	ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)	0.05
		31	POLYETHYLENE WAX	0.05
		32	VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGHVISCOSITY) SOLID RESIN CONTENT 54%+/-2%)	0.51
		33	PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND	0.02
		34	HEAVY MINERAL OIL	0.1
		35	COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER)	0.02

		36	LITHOSPERSE 700S CS (KAOLIN CLAY)	0.01
		37	COXI-OXIRETARDER	0.02
		38	ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%	0.05
		39	PACKING MATERIAL: PLASTIC INK CARTRIDGE R2 BLACK COLOR, COMPLETE WITH US-STAND CAP AND PISTON	Net To Net

Note: - RA to confirm the use of packing material from shipping bills, and then only the packing material shall be allowed as per the packing policy.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	46 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000589AM25
RA File Number	03AX04000371 AM25
Licence No and Date	0311033653/07/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export Item Name: NewV UV PAPER PRINTING INK YELLOW (Pigment Content 25% Solid Content 75%)

Qty.: 1 Kg

Import items;

Sr. No.	Description of Items	Qty per Kg
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1	ACETOACET-O-TOLUIDIDE (AAOT)	0.01469
2	3'DICHLORO BEN.DI-HYDROCHORIDE	0.03378
3	ACETOACET-M-XYLIDIDE (AAMX) (N-(2,4-DIMETHYLPHENYL) (ACETOACETAMIDE,1-ACETACETYLAMINO 2,4-DIMETHYLBENZENE 2,4 DIMETHYLACETOACETOACETANILIDE,N-ACETOACETYL-M-XYLIDIDE)	0.10051
4	SODIUM NITRITE	0.03776
5	POLYESTER ACRYLATE D	0.05173
6	POLYETHER ACRYLATE (MGA)	0.049715
7	TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.16733
8	BUTYLATED HYDROXY TOULENE	0.01321
9	TRI N HYDROXY-N-NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00161
10	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00092
11	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.03673
12	TALC PC-07	0.04449
13	THICKENING AGENT	0.00298

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	47 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000637AM25
RA File Number	05AX04000386 AM25

Licence No and Date	0511025406/09/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. - Coating thickness of Adhesive in GSM. - The SION A: 2866 for the export of Self-Adhesive Paper is published in Hand Book of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION. The case stands for deferred	

Case No.	48 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KHYAATI LEATHER INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000889AM25
RA File Number	03AX04000875 AM25
Licence No and Date	0311034101/24/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: - The export description is PAPER BACK PATCH GARMENT LABELS (PU BACK PATCH GARMENT LABELS), therefore plz clarify whether it is paper label or PU label. - To submit CAD of cutting the paper indicating efficiency and calculation of the requirement of UNCOATED KRAFT PAPER. - Manufacturing process, giving justification of the wastage of 20% of paper. The case stands deferred.	

Case No.	49 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000947AM25

RA File Number	30AX04000042 AM25
Licence No and Date	3011005231/27/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating function of Aluminum Foil/Mirror Film(metal foil)/Magnetic board(A steel Metal). • Calculation of the requirement of additional items other than fixed at SION A; H-301 with production/consumption data for the three years dully certified by Chartered Accountant. • Effect of weight of additional item in total weight of laminate of 1 MM. The case stands deferred.	

Case No.	50 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00000980AM25
RA File Number	05AX04000619 AM25
Licence No and Date	0511025775/29/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, molar weight. • % yield on molar basis. The case stands deferred.	

Case No.	51 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001339AM25
RA File Number	34AX04000231 AM25
Licence No and Date	3411005049/14/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- As per Appendix- 4E import item is spent catalyst while as per application import is roasted Mol. Concentrate, please clarify.
- Also give COA of import item indicating molar content.

The case stands deferred.

Case No.	52 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001401AM25
RA File Number	03AX04001247 AM25
Licence No and Date	0311034699/18/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:

Export item: SELF ADHESIVE PAPER 152 GSM + / -10% (containing coated paper)

Qty.: 961538.46 SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	COATED PAPER IN JUMBO ROLLS (78 GSM + / - 10%)	1000000SQUARE METER
2	GLASSINE PAPER (60 GSM + / - 10%)	1000000 SQUARE METER
3	ADHESIVE (100% SOLID)(RUBBER BASED HOT MELT)	23.076 METRIC TON

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	53 / NC/4/MEET/Jul/202526/6
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Case Status	Case Deferred
Party Name	FORMS AND SURFACES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001418AM25
RA File Number	31AX04000057 AM25
Licence No and Date	3111003549/19/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To give a manufacturing process indicating stage-wise wastage of raw materials (imported and indigenous) in it. • Thickness of Laminated Glass and to indicate whether it is simply one transparent glass (Float) laminates with film etc. • Reason for not writing 'Float' in import description (3MM LI GLASS) and to submit a copy of Bill of lading, Indigenous item/s used in manufacturing the process and to indicate in 4 E table. • Justification of 30% wastage of Float 3MM Low Iron GLASS. The case stands deferred.	

Case No.	54 / NC/4/MEET/Jul/202526/6			
Case Status	Case Approved			
Party Name	INDO COLCHEM LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025			
HQ File Number	HQRNORM APPLY 00001437AM25			
RA File Number	08AX04000409 AM25			
Licence No and Date	0811011886/20/06/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export description		Qty	Import Description	Qty. recommended
REACTIVE BLUE HEGN(Containing NLT 60 % reactive blue 19)		1 kg.	REACTIVE BLUE 19	0.600 kg.
RA may take necessary action, subject to compliance with other usual conditions of the HBP.				

Case No.	55 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00001457AM25		
RA File Number	03AX04001337 AM25		
Licence No and Date	0311034784/20/06/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
PAPER TAPE 100 +/- 25 GSM IN WIDTH NOT EXCEEDING 150 MM	500000 kg	PAPER TAPE IN JUMBO ROLL 100 +/- 25 GSM IN WIDTH ABOVE 500 MM	1.005 Kg/Kg of Export
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	56 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001472AM25
RA File Number	04AX04000229 AM25
Licence No and Date	0411007610/21/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Photographs of Export item indicating end use of it and also weight in Kg terms. • Specification of import items with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use.	

- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table.

The case stands deferred.

Case No.	57 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	JU AGRI SCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00001474AM25		
RA File Number	05AX04000827 AM25		
Licence No and Date	0511026234/21/06/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
Dimethoate 40% EC w/v	1 Liter	Dimethoate technical Minimum Purity 96%	0.408 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	58 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001500AM25
RA File Number	08AX04000427 AM25
Licence No and Date	0811011919/24/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export Item	Quantity	S. No	Import item	Qty. Recommended
Solvent Yellow 93 (CI NO. 48160)	1 kg	1	1-PHENYL-3-METHYL-5-PYRAZOLONE	1.003kg
		2	TRI ETHYL ORTHO FORMATE	0.545 kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	59 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001510AM25
RA File Number	03AX04001322 AM25
Licence No and Date	0311034855/24/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Specific Export Item Under S. No 1 Of Export • Complete Chemistry with Mol. Weight And % Yield of reaction for each export product The case stands deferred.	

Case No.	60 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001521AM25
RA File Number	03AX04001314 AM25
Licence No and Date	0311034865/24/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	61 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001540AM25
RA File Number	33AX04000001 AM25
Licence No and Date	3311002039/25/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, • If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. • COA report of export item. • To fill 4 E table giving both imported and indigenous items to use. The case stands deferred.	

Case No.	62 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001577AM25
RA File Number	30AX04000153 AM25
Licence No and Date	3011005378/27/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The SION H-68 is for the export of Double Side Decorative Laminates with Barrier Paper but your export item	

is Double Side Decorative Laminates Without Barrier Paper, therefore, to give full details of export with specific end use.

- To compare the requirement of inputs with H-68 (for the export of Double Side Decorative Laminates with Barrier Paper in tabular form and additional item/s requirement may be indicated with justification.
- The calculation of the requirement of inputs for the export of 1 Sq. Mtx 10 MM thickness with calculation of weight comparing with SION H-68.

The case stands deferred.

Case No.	63 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001580AM25
RA File Number	02AX04000187 AM25
Licence No and Date	0211006808/27/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• COA report of import item from foreign buyer and also COA report of export item indicating composition. • Manufacturing process indicating Indigenous item/s (like Creosote oil etc.) to add in the import item to make export item and accordingly, to indicate in 4 E Table. • Justification for the wastage claimed.	
The case stands deferred.	

Case No.	64 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GRAPHINNOVAT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001597AM25
RA File Number	31AX04000026 AM25
Licence No and Date	3111003618/27/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	

- Manufacturing process indicating difference between Import and export items.
- COA report of Import (from foreign supplier) and export items, giving particle size.
- Justification of high wastage of raw material with calculation and giving commercial value of byproduct obtained during processing.

The case stands deferred.

Case No.	65 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001605AM25
RA File Number	13AX04000099 AM25
Licence No and Date	1311003113/27/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Manufacturing process indicating stage wise wastage of raw materials and to indicate whether slabs will be directly made in a mold. • Weight of Export item in MT. • To indicate, the indigenous items used in manufacturing the export item and accordingly, to fill in a 4 E table giving wastage percentage.	
The case stands deferred	

Case No.	66 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001687AM25
RA File Number	03AX04001607 AM25
Licence No and Date	0311035132/02/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	67 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001708AM25
RA File Number	04AX04000258 AM25
Licence No and Date	0411007678/03/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Specification of import items with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	68 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	SRI KARMEEN IMPORT & EXPORT
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001724AM25
RA File Number	32AX04000227 AM25
Licence No and Date	3211007084/03/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination. The case stands deferred	

Case No.	69 / NC/4/MEET/Jul/202526/6	
Case Status	Case Approved	
Party Name	MADRAS FLUORINE PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025	
HQ File Number	HQRNORM APPLY 00001730AM25	
RA File Number	04AX04000262 AM25	
Licence No and Date	0411007728/04/07/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:		
Export item: Hexafluoro Titanic Acid 50% (Corrosive Liquid)		
Qty.: 1 MT		
Import item:		
S. No:	Item Description	Qty. recommended
1	HYDROFLUORIC ACID 70 PERCENT	0.548 MT
2	TITANIUM DIOXIDE	0.256 MT
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		

Case No.	70 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	WINDIA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001825AM25
RA File Number	04AX04000282 AM25
Licence No and Date	0411007753/09/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Quantity Recommended
SODIUM BROMATE	1 kg	SODIUM BROMIDE	0.758 Kg

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	71 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001828AM25
RA File Number	07AX04000512 AM25
Licence No and Date	0711011758/09/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty Recommended
Mica tape in size 4 mm to 505 mm Insulation of Wires & Cables	495050 Kg	Mica tape in Jumbo roll - 920 mm to 1030 mm Electrical and Thermal Insulator	500000 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	72 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001834AM25
RA File Number	07AX04000566 AM25

Licence No and Date	0711011766/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Composition with COA report and weight of export item in Kg/MT terms. • Current production/consumption data duly certified by Chartered Accountant. • COA report of each raw materials (S. no: 1 to 3) for the import items from foreign supplier (indicating moisture/volatile materials) and calculation of its requirement in making export item. • Application/function with details of Lower rubber Sheath and to indicate whether it is consumable item. The case stands for deferred.	

Case No.	73 / NC/4/MEET/Jul/202526/6										
Case Status	Case Approved										
Party Name	PIONEER STATIONERY PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025										
HQ File Number	HQRNORM APPLY 00001835AM25										
RA File Number	52AX04000086 AM25										
Licence No and Date	5211008818/09/07/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. Recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000 Kg.</td></tr></table>				Export Item	Qty.	Import Item	Qty. Recommended	Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.
Export Item	Qty.	Import Item	Qty. Recommended								
Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.								
Note- GSM of the import item and export item should match with each other.											
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	74 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001837AM25
RA File Number	02AX04000213 AM25
Licence No and Date	0211006881/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	75 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001840AM25
RA File Number	52AX04000096 AM25
Licence No and Date	5211008822/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Specific chemical name of the export items (DISINFECTANT SOLID TOXIC NOS) indicating end use and COA report. • Manufacturing process indicating all the raw materials (both imported and indigenous) and to give Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. • Indigenous item/s with it quantity required per kg of export item and accordingly to fill in 4 E table. • Current production/consumption data duly certified by chartered accountant. • Reason for indicating wrong Import item (Trichloroisocyan Uric Acid) in the 4 E table The case stands for deferred.	

Case No.	76 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved

Party Name	PIONEER STATIONERY PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025										
HQ File Number	HQRNORM APPLY 00001841AM25										
RA File Number	52AX04000085 AM25										
Licence No and Date	5211008824/09/07/2024										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:											
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. Recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000 Kg.</td></tr></table>				Export Item	Qty.	Import Item	Qty. Recommended	Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.
Export Item	Qty.	Import Item	Qty. Recommended								
Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.								
Note- GSM of the import item and export item should match with each other.											
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP											

Case No.	77 / NC/4/MEET/Jul/202526/6								
Case Status	Case Approved								
Party Name	PIONEER STATIONERY PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025								
HQ File Number	HQRNORM APPLY 00001842AM25								
RA File Number	52AX04000087 AM25								
Licence No and Date	5211008825/09/07/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:									
<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty. Recommended</th></tr><tr><td>Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.</td><td>128807 Kg.</td><td>Sketch Paper / Drawing Paper 100 GSM</td><td>1,07,000 Kg.</td></tr></table>		Export Item	Qty.	Import Item	Qty. Recommended	Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.
Export Item	Qty.	Import Item	Qty. Recommended						
Sketch Book / Drawing Book, Net content of Sketch Paper / Drawing Paper of 100 GSM is 1,00,000 Kgs.	128807 Kg.	Sketch Paper / Drawing Paper 100 GSM	1,07,000 Kg.						

Note- GSM of the import item and export item should match with each other.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	78 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001857AM25
RA File Number	52AX04000070 AM25
Licence No and Date	5211008838/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to Dept. of Biotechnology for further examination and comment. The case stands deferred.	

Case No.	79 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	PRIMA CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00001859AM25		
RA File Number	08AX04000545 AM25		
Licence No and Date	0811012064/10/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation, based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
Solvent Yellow 93 (CI NO. 48160)	1 kg	1-PHENYL-3-METHYL-5- PYRAZOLONE	1.003 kg

		TRI ETHYL ORTHO FORMATE	0.545 kg.
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	80 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001868AM25
RA File Number	03AX04001687 AM25
Licence No and Date	0311035348/10/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	81 / NC/4/MEET/Jul/202526/6	
Case Status	Case Approved	
Party Name	CROWN DECOR PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025	
HQ File Number	HQRNORM APPLY 00001890AM25	
RA File Number	08AX04000557 AM25	
Licence No and Date	0811012081/12/07/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:		
Export Item:		
Sl. No.	Item Description	Quantity (KG)

1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective film	Deleted, as not given in SION
6.	Flexiglas Film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 8.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
7.	BASE PAPER(50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS

8.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
11.	Protective film	Deleted, as not given in SION
12.	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	82 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	NUTECH PRINT SERVICES INDIA
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001905AM25
RA File Number	05AX04001169 AM25
Licence No and	0511026645/12/07/2024

Date																									
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export item: Multi Colour Printed Books((Net content of Printing Paper Coated (50-150 GSM) 90000 Kg, Printing Paper Uncoated (50-150 GSM) 358000 Kg, Directory Paper (30-40 GSM) 90000 Kg, Paper Board (170-350 GSM) 87000 KG & other consumables))) Qty: 2000000 Nos Import Items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Printing Paper Coated((50-150 GSM))</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>2</td> <td>Printing Paper Uncoated((50-150 GSM))</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>3</td> <td>Directory Paper((30-40 GSM))</td> <td>1.12 Kg/Kg content in export</td> </tr> <tr> <td>4</td> <td>Paper Board Coated((170-350 GSM))</td> <td>1.15 Kg/Kg content in export Kg</td> </tr> <tr> <td>5</td> <td>Printing Ink((2% of FOB Value of exports))</td> <td>10 gms per kg of paper used (value limited to 2% of FOB value of exports)</td> </tr> <tr> <td>6</td> <td>Lithographic Plates((3% of FOB Value of exports))</td> <td>value limited to 3% of FOB value of exports</td> </tr> <tr> <td>7</td> <td>Glue</td> <td>1.0 Kg per100 kg of paper used Kg</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		S. No	Item description	Qty. Recommended	1	Printing Paper Coated((50-150 GSM))	1.12 Kg/Kg content in export	2	Printing Paper Uncoated((50-150 GSM))	1.12 Kg/Kg content in export	3	Directory Paper((30-40 GSM))	1.12 Kg/Kg content in export	4	Paper Board Coated((170-350 GSM))	1.15 Kg/Kg content in export Kg	5	Printing Ink((2% of FOB Value of exports))	10 gms per kg of paper used (value limited to 2% of FOB value of exports)	6	Lithographic Plates((3% of FOB Value of exports))	value limited to 3% of FOB value of exports	7	Glue	1.0 Kg per100 kg of paper used Kg
S. No	Item description	Qty. Recommended																							
1	Printing Paper Coated((50-150 GSM))	1.12 Kg/Kg content in export																							
2	Printing Paper Uncoated((50-150 GSM))	1.12 Kg/Kg content in export																							
3	Directory Paper((30-40 GSM))	1.12 Kg/Kg content in export																							
4	Paper Board Coated((170-350 GSM))	1.15 Kg/Kg content in export Kg																							
5	Printing Ink((2% of FOB Value of exports))	10 gms per kg of paper used (value limited to 2% of FOB value of exports)																							
6	Lithographic Plates((3% of FOB Value of exports))	value limited to 3% of FOB value of exports																							
7	Glue	1.0 Kg per100 kg of paper used Kg																							

Case No.	83 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	MAA CHINNAMASTA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001911AM25
RA File Number	02AX04000228 AM25

Licence No and Date	0211006903/12/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	84 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00001923AM25		
RA File Number	03AX04001837 AM25		
Licence No and Date	0311035469/15/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
TRIS (DIBENZYLIDENEACETONE) DIPALLADIUM (0) (Net Content of Palladium 144 Kgs)	600 Kg	PALLADIUM	144 Kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	85 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001933AM25
RA File Number	08AX04000507 AM25
Licence No and Date	0811012114/15/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	86 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001934AM25
RA File Number	05AX04001113 AM25
Licence No and Date	0511026664/15/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating all the raw materials to use (both imported and indigenous) • To fill 4 E table indicating both imported and indigenous items with wastage to manufacture export items and to give calculation of the requirement of import item. • Composition with COA report and to indicate solid content in export item. The case stands deferred.	

Case No.	87 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001946AM25
RA File Number	08AX04000566 AM25
Licence No and Date	0811012121/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item:	

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER THICKNESS 10 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm- 120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18Gsm- 38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 12 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	88 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	TETHYS HYDROCARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001985AM25
RA File Number	50AX04000017 AM25
Licence No and Date	5011001410/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Composition of Export item, indicating both imported and indigenous item to mix. • To fill both imported and indigenous (particularly Creosote oil and indigenous special coal tar liquid as mentioned in process flow chart) in 4 E table with technical details. • Current production/ Consumption data duly certified by Chartered Accountant. The case stands deferred.	

Case No.	89 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00001993AM25
RA File Number	08AX04000562 AM25
Licence No and Date	0811012152/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	90 / NC/4/MEET/Jul/202526/6
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Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002003AM25
RA File Number	02AX04000237 AM25
Licence No and Date	0211006930/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	91 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ISHAN DYES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002004AM25
RA File Number	08AX04000627 AM25
Licence No and Date	0811012161/18/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	92 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	EVANS CHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002045AM25
RA File Number	03AX04001639 AM25
Licence No and Date	0311035693/22/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Justification of 2% wastage, indicating wastage at each stage of manufacturing.
- Recovery of platinum metal in the process.

The case stands deferred.

Case No.	93 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	CALIBRE CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00002047AM25		
RA File Number	03AX04001971 AM25		
Licence No and Date	0311035696/22/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
COPPER IODIDE	1 Kg	CRUDE IODINE	0.687 Kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	94 / NC/4/MEET/Jul/202526/6
Case Status	Case Rejected
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002073AM25
RA File Number	04AX04000325 AM25
Licence No and Date	0411007837/23/07/2024
Norms Committee Decision:	

The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product 'Bergamot Flavour' under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP.

Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: **The request for fixation of norms under Para 4.07 of the HBP for the product 'Bergamot Flavour' is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.**

Case No.	95 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	MESO CARBON INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00002086AM25		
RA File Number	08AX04000642 AM25		
Licence No and Date	0811012191/23/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
1.5 / 2 / 3 / 4 MM Activated Carbon Pellets	204000 kg	Activated Carbon Granular	205020 kg
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	96 / NC/4/MEET/Jul/202526/6		
Case Status	Case Approved		
Party Name	PRIMA CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025		
HQ File Number	HQRNORM APPLY 00002116AM25		
RA File Number	08AX04000633 AM25		
Licence No and	0811012196/24/07/2024		

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
Solvent Yellow 93 (CI NO. 48160)	1 Kg	1-PHENYL-3-METHYL-5-PYRAZOLONE	1.003 kg.
		TRI ETHYL ORTHO FORMATE	0.545 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	97 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PRATISHTHAN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002119AM25
RA File Number	03AX04001772 AM25
Licence No and Date	0311035778/24/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	98 / NC/4/MEET/Jul/202526/6
Case Status	Case Approved
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002166AM25
RA File Number	03AX04002071 AM25
Licence No and Date	0311035874/26/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Import item	Qty. Recommended
SILVER NITRATE (ASSAY = 99.99% MIN.)(NET CONENT OF SILVER 635 KGS)	1000Kg	SILVER	635 kg.
PLATINUM (IV) OXIDE (CAS NO. 1314-15-4) (NET CONTENT OF PLATINUM 168 KGS)	200Kg	PLATINUM	168 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	99 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002196AM25
RA File Number	08AX04000646 AM25
Licence No and Date	0811012223/29/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification.
- Chemical name of “ARC liquid” with specification and application in glass.
- To fill 4 E correctly per kg/Mt of export item indicating indigenous items also.

The case stands deferred.

Case No.	100 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025

and Date	
HQ File Number	HQRNORM APPLY 00002234AM25
RA File Number	04AX04000382 AM25
Licence No and Date	0411007924/31/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Specification of import items with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	101 / NC/4/MEET/Jul/202526/6			
Case Status	Case Approved			
Party Name	FAITH INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025			
HQ File Number	HQRNORM APPLY 00002252AM25			
RA File Number	08AX04000331 AM25			
Licence No and Date	0811012267/31/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Blend of waxes and fatty acids	100000Kg	1	Stearic Acid	79657 kg.
		2	Polyethylene Wax	17486 kg.
		3	Paraffin Wax	4857 kg.
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP				

Case No.	102 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	ACTIVE CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002271AM25
RA File Number	09AX04000144 AM25
Licence No and Date	0911007678/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	103 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	NIFTY LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002273AM25
RA File Number	09AX04000296 AM25
Licence No and Date	0911007680/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	104 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025

HQ File Number	HQRNORM APPLY 00002276AM25
RA File Number	02AX04000273 AM25
Licence No and Date	0211007008/02/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	105 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	V RAJ INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002306AM25
RA File Number	03AX04002104 AM25
Licence No and Date	0311036083/05/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Details of indigenous inputs with qty. • Complete chemistry with mol weight and % yield of reaction The case stands deferred.	

Case No.	106 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002324AM25
RA File Number	04AX04000399 AM25
Licence No and Date	0411007955/06/08/2024
Norms Committee Decision: authority, the committee decided to ask the firm to furnish the following:	

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specification of import items with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table.

The case stands deferred.

Case No.	107 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002378AM25
RA File Number	34AX04000378 AM25
Licence No and Date	3411005279/07/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• As per Appendix- 4E import item is spent catalyst while as per application import is roasted Mol. Concentrate, please clarify. • Also give COA of import item indicating molar content.	
The case stands deferred	

Case No.	108 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002845AM25
RA File Number	02AX04000351 AM25
Licence No and Date	0211007208/04/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	109 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	DHIVYAA FINE WOOD INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00002972AM25
RA File Number	32AX04000359 AM25
Licence No and Date	3211007518/10/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	110 / NC/4/MEET/Jul/202526/6
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jul/ 202526/ 6 and 16/07/2025
HQ File Number	HQRNORM APPLY 00003114AM25
RA File Number	02AX04000395 AM25
Licence No and Date	0211007303/17/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	